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की गई लेकिन 30 जून, 1993 तक हल नहीं किया जा सका?

विद्युत मंत्रालय में राज्य मंत्री श्री पी० **बी० रंगैया नायडू)**ः(क) से (ग) विभिन्न विद्युत परियोजनाओं के विद्युत उत्पादन युनिटों से विद्युत की सप्लाई की नियमित अन्तराल से समीक्षा किये जाने के लिये मेल तथा अन्य निर्माताम्रों के साथ बैठकें ग्रायोजित की जाती है। इस प्रकार की बैठकों सें निर्मातायों के प्रति-निधि, परियोजना प्राधिकारी, केन्द्रीय विद्युत प्राधिकरण, योजना प्रायोग तथा भारी उद्योग विभाग इत्स सामान्यतः भाग लिया जाता है तथा उपस्कर की सप्लाई ग्रादि से संबंधित सभी प्रकार का समाधान किया जाता है।

## आठवीं पंचवर्षीय योजना के वीरान स्यीकृत विद्युत परियोजनायें

1014 चौधरी हरमोहन सिंह: क्या विश्वत मंत्री यह बताने की कृपा करेंगे **年**:

- (क) ग्राटवीं पंचवर्षीय योजना के दौरान कौन-कौन सी विद्युत परियोजनाग्री को मंज्री थी गई है ;
- (ख) उनका योजनाधार ब्यौराक्या है; ग्रीर
- (ग) किन-किन **परियोजनाम्रो** कॉम चल रहा है ?

विद्यत मंद्रालय में राज्य मंदी (श्री पी० वी० रंगैया नाथडू): (क) से (ग) म्राठवी पंचवर्षीय योजना के दौरान चाल् किए जाने हेतु अनुमोदित विद्युत परि-योजनाय्रों के नाम ग्रौर उसका परियोजना-बार ब्यौरा अनुबंध में दिया गया है। दिखिए परिशिष्ट 168 19]

## DESU dues on official organisation

to Questions

- 1015. MISS SAROJ KHAPARDE: Will the Minister of POWER be pleased to state:
- (a) whether it is a fact that some official organisations owe money to account of electricity D.E.S.U. on used by them;
  - (b) if so, the details thereof- and
- (c) what action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): (a) to (c) The amount reocverable by DESU from major official organisationsllocal bodies as on 30-6-1993 is as follows:-

Name of the Organisation	Amount (Rs. in crores)
New Delhi Municipal Com- mittee	85.79
M.E.S. (Delhi Cantonement)	0.50
Municipal Corporation of Delhi	9.11
Delhi Water Supply & Sewage Disposal Undertaking	156.42
Delhi Deveoplment Authority	29.84
Delhi Traffic Police for tra- ffic signals blinkers	0.65
TOTAL:	282.31

Recovery of dues from these organisations is followed up by DESU at appropriate levels, including Standing Committee headed by Chief Secretary, Delhi Administration, from time to time.

## Failure of the Northern Grid

1016. SHRI P. UPENDRA: SHRI SANGH PRIYA GAUTAM: DR. NAUNIHAL SINGH: SHRI KRISHNA KUMAR BIRLA:

Will the Minister of **POWER** be pleased to state:

(a) whether it is a fact that the five northern States and the Capital plunged in darkless on 6th-7th July, 1993 due to failure of the Northern Grid;

- (b) if so, the reasons of the failure;
- (c) whether it is also a fact that Government have instituted an enquiry into such a failure:
- (d) whether any responsibility has been fixed and if so, what action has been taken thereon: and
- (e) what steps are being taken by Government to ensure regular power supply?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU); (a) and (b) No failure of the Northern Grid occurred on 6th-7th July, 1993. However, a major grid disturbance occurred in Northern region on 6/7th June 1993. A fault was initiated either at 400 kv Switchyard of the Singrauli super thermal power station or on the Singrauli-Kanpur 400 KV transmission line. The bus. bar protection at Singrauli Switchyard failed to operate which caused the tripping of all the generating units at Singrauli and Rihand super thermal power station\* leading to the Grid failure.

(c) to (e) The government appointed a Committee of two experts namely S/Shri V. B. Eswaran and A.K. Sah to loot into the causes of grid disturbance in the Northern Region on the night of 6/7th July. 1993 and to suggest remedial measures. The Committee has submitted an interim report cm 19th July. 1993.

Recommendations of Committees on grid disturbances are implemented by concerned agencies and their implementation is monitered by Central Electricity Authority, to ensure uninterrupted power supply.

## Thermal power sections causing pollution

- 1017. SHRI JAGMOHAN: Will the Minister of POWER be pleased to state:
- (a) what is the number of Central Thermal Power units in the country

that are causing pollution beyond the norms as indicated by the Ministry of Environment;

- '(b) what is the extent to which the quality of water in rivers and streams has been affected by the effluent discharged by these power plants; and
- (c) what measures have been enforced to bring down pollution to the acceptable level and whether any time-limit has been fixed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): (a) Out of a total of 72 thermal power units in the Central Sector. 27 units are meeting the stack emission standards stipulator by the Ministry of Environment & Forests.. 19 thermal units do not meet the requirement and corrective action on them are trader way. On 26 thermal units. 8 of which are new, action has been initiated to establish system of measure-ment of stack omission.

- (b) As per 'norms of the Ministry of Environment & Forests, several parame ters are to be controlled before the effluents are discharged out from thermal stations. Since the parameters to he controlled are measured before discharge the water down stream is not normally expected to be affected.
- (c) The pollution control equipmente in old thermal stations are not adequate to meet the latest stack emission stan dards. In order that the latest pollution control standards are met. repairs/re novation/replacement work on chese equipments has been included on the renovation and modernisation schemes being implemented under the 7th and 8tb Plan periods. Works on majority of the units covered under the 7th Plan has been completed, while those under the 8th Plan are at different stages of implementation and are expected to be completed by the end of the 8th Plas.